

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

**MA-77357/18
& S.T.Appeal No.212/12 & CO-43/12**

(Arising out of Order-in-Appeal No.44/Bol/2012 dated 24.02.2012 passed by the Commissioner (Appeals) of CGST & Central Excise, Bolpur)

Commr. of Central Excise & S.Tax, Bolpur

Applicant (s)/Appellant (s)

Vs.

M/s. Evershine Construction

Respondent (s)

Appearance:

Shri A. K. Biswas, Supdt. (AR) for the Revenue
None for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing : 12.11.2018

Date of Decision : 12.11.2018

ORDER NO...MO/75984/2018 & FO/76891/2018

Per Bench :

When the matter was called, none appeared on behalf of Respondent-Assessee despite notice. Accordingly, we have heard Shri A.K.Biswas, Id.D.R. for the Appellant-Revenue.

2. The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 11.07.2018.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc.Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/
(V.Padmanabhan)
Member (Technical)
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Sd/
(P. K. Choudhary)
Member (Judicial)

